

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2345/2003

this the 22nd day of January, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

Shri Kirtan Kumar,
S/o Shri Damodak Das
Ex.Principal
Kendriya Vidyalaya
H-571, Palam Vihar,
Gurgaon-122017.

..Applicant

(By Advocate: Shri P.I.Oommen)

Versus

Kendriya Vidyalaya Sangathan through:

1. Joint Commissioner (Admn)
Kendriya Vidyalaya Sangathan
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.
2. Assistant Commissioner (DR)
Kendriya Vidyalaya Sangathan
JNU Campus,
New Mehrauli Road,
New Delhi-110067.

..Respondents

(By Advocate: Sh. S. Rajappa)

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for respondents states that against the order passed by the disciplinary authority, the appeal has been dismissed and the appellate authority's order has not been challenged.

2. Learned counsel for the applicant states that he has not received the said order and he may be allowed to challenge the order as and when it receives.

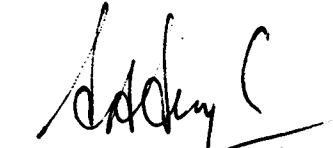
3. Keeping in view this fact, learned counsel for applicant seeks permission to withdraw the OA-2345/2003. Allowed as prayed.

Ag

(2)

(5)

4. Subject to aforesaid, the present Original Application is dismissed as withdrawn with liberty to the applicant to challenge the disciplinary and appellate authorities' orders at one time.



(S. A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman

/kdr/